29

yield of fruits. I would like to know as to what arrangements have been made there to encourage fruit production.

SHRI BALRAM JAKHAR: Sir, I would like to assure him that the Government is trying to make arrangement for ensuring good yield of fruits in the arid areas of Rajasthan. For example, efforts are being made to cultivate grapes in place of plums. That way more production will be ensured by this new technique of cultivation in arid land. For it special attention will be paid in the plan that is Under consideration.

**KRISHAN** SHRI DUTT SULTANPURI:Mr. Speaker, Sir, I would like to congratulate for the increase in the production of fruits. Production of apple is maximum in Himachal Pradesh. The hon. Minister has not referred to that though he has given the names of fruits. Is that being declared the national fruit and will that be permitted to be included in the Board and will there be a provision to provide support price? The economy of Himachal is based on that. There are, however, other fruits also. will the Government consider to provide a support price for it.

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, apple is a very good fruit. The Government wants to bring a drastic change in the forming of apples and for that season an agreement of tissue culture has been reached with Bulgaria. Now the old less yielding plants can be replaced by new good plants...(Interruptions)

A four times increase in yield can be achieved. He asked about the subsidy and support price. For that a 371 million project has been made by the world Bank. The only thing is that they are not ready to provide the fundfor good plants. if fruits are cultivated by different means, then there will be no encouragement for producing good fruits. The Government would like to ensure good fruits by applying good techniques.

SHRI MOHAMMAD ALI ASHRÀF FATMI: I would like to know from the hon.

Minister that new techiques are now being adopted in other countries. Through green house farming, we can grow creaping plants of fruits by using good quality of seeds less water and fertiliser. Now more fruits can be grown in less land. For example, when there was initially one maund yield of fruits now there can be seven maund yields by this techniques. More over, if fruits are grown with hydro ponic system and green house system there can be twenty times more yield. Has the Government conducted a research for hydro ponic system to be applied on creaping plants like grapes for the farmers of Rajasthan and Madhya Pradesh where there is a paucity of farmers land?

SHRI BALRAM JAKHAR: I went to Lahaul-spiti and have started from there and there for the first time there has been a use of polythine under green house farming. What is required is technique money. The Government will launch a comb paign for that.

MR. SPEAKER: Question hour is over.

12.01 hrs.

WRITTEN ANSWERS TO QUESTIONS [Translation]

## Juvnile Delinquents

- \*431. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of WELFARE be pleased to state:
- (a) whether the number of juvenile delinquents is increasing day by in the country;
- (b) if so, the number of juvenile delinquents arrested in cases of thefts in cases of thefts in Delhi during each of the last three years;
- (c) the number of boys and girls amongst them;
  - (d) the action taken against them; and

31

(e) the steps taken/proposed to be taken to ensure that juveniles do not become hardened criminals in future?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir According to the lates crime statistions published by the National Crime Records, M/o Home affairs, the incidence of Juvenile crimes had been decreasing from 1988 to 1990; as under:

1988	24827
1989	18457
1990	15230

(b) The number of juvenile delinquents arrested in cases of thefts in Delhi during each of the last three years was as under;

1989	20
1990	54 and
1991	86

- (c) These are being collected and will be laid on the Table of the House.
- (d) All boys up to 16 years and girls up to 18 years arrested for thefts were processed through the Juvenile Justice Act, 1986.
- (e) In order to ensure that juveniles do not become hardened criminals in future, the Juvenile Justice Act, 1986 has been enacted by the Government of India. The Act provides for a specialised system for the care, protection, treatment, development and rehabilitation of delinquent Juveniles. While the responsibility for the implementation of the Act rests with the State Governments/ Union Territory Administrations, the Government of India renders financial assistance to them for

the creation/ upgradation of the infrastructure envisaged in the Act. The State Governments/UT Administrations are being consistently pursued to ensure effective enforcement of the Act.

## [English]

## Fishing Trawlers.

\*433. SHRI BALRAJ PASSI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the number of chartered fishing trawlers operating in Eastern and Western zones, separately;
- (b) whether the Government propose to induct to induct more such chartered trawlers by the end of 1992; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANCO): (a) As on 30th July, 1992, 27 foreign fishing trawlers were fishing in the Indian Exclusive Economic zone (EEZ) and all these were in the West Coast of India.

(b) and (c). Presently this Ministry is considering only applications for extension of Letters of Intent (LOIS)/charter permits already granted.

## Shifting of Government Offices from Delhi

\*434. SHRI K. RAMAMUR-THEE TINDIVANAM: SHRI SANAT KUMAR MANDAL:

Will the Minister of URBAN DEVEL-OPMENT be pleased to state: